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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 123-B/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017**

Name of the Company: Asset Reconstruction Company (India) Ltd.
V/s.
Shah Alloys Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NIKITHA MENON	Advocate	ARCIL	<i>[Signature]</i>
2.	S. P. MAJUMDAR	Advocate	Shah Alloys Ltd	<i>[Signature]</i>

ORDER

Learned Advocate Ms. Nikitha Menon i/b India Law LLP present for Operational Creditor/ petitioner. Learned Advocate Mr. Sharvil Majmudar present for Respondent.

Both sides submitted that the matter is under settlement. The learned Counsel appearing for Respondent submitted that part payment is already been done to which the learned Counsel appearing on behalf petitioner conceded the fact.

Hence, prayed for some time to finally settle the matter.

List the matter on 22.01.2018.

[Signature]
**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 15th day of December, 2017.